

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE
BENCH AT CHENNAI

O. A. No.261 OF 2020 (SZ)

IN THE MATTER OF:

Tribunal on its own motion-SUO MOTU
Based on the News item in DinamalarChennai
Edition dated 03.12.2020, "The Untreated effluents from tanneries
Situated in Nagalkeni,
Pammal discharged into the canal" ... Applicant(s).

Versus

1. The Principal Secretary to Government of Tamil Nadu,
Health and Family Welfare Department,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu - 600 009.
2. Additional Chief Secretary to Govt. of Tamil Nadu,
Municipal Administration and Water Supply Department,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu - 600 009.
3. The Principal Secretary to Government of Tamil Nadu,
Industries Department,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu - 600 009.
4. The Secretary to Government of Tamil Nadu,
Department of Environment & Forests,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu - 600 009.
5. The Chairman,
Tamil Nadu Pollution Control Board,
No. 76, Anna Salai, Guindy,
Chennai – 600 032.
6. The District Collector,
Chengalpet District,
Collector Office, GST Road,
Chengalpattu – 603 001.
7. The Municipal commissioner,
Pammal Municipality,
Doctor AmbedkarSalai,
(PozhichalurSalai), Pammal,
Chennai, Tamil Nadu – 600 075.

8. The Secretary,
Thiruneermalai Town Panchayat,
Thiruneermalai, Chennai,
Tamil Nadu – 600 044.

9. The Commissioner,
Tambaram City Municipal Corporation
Chennai, Tamil Nadu- 600 045

... Respondents.

INSPECTION REPORT OF THE COMMISSIONER, PAMMAL MUNICIPALITY CONSTITUTED BY THE HON'BLE NATIONAL GREEN TRIBUNAL (SOUTHERN ZONE) IN RESPECT OF O.A. NO. 261 OF 2020 (SZ) TAKEN UP SUO MOTU BASED ON THE NEWS ITEM IN DINAMALAR, CHENNAI EDITION DATED 03.12.2020, UNDER THE CAPTION "THE UNTREATED EFFLUENTS FROM TANNERIES SITUATED IN NAGALKENI, PAMMAL DISCHARGED INTO THE CANAL"

I humbly Submitted that the statement and action taken report submitted by Pammal Municipal Commissioner and accepted by me as follows:-

1. ORDERS OF THE HON'BLE TRIBUNAL

- It is respectfully submitted that the Hon'ble National Tribunal, (SZ) Chennai in its order dated 18.03.2021 in the matter of O.A. No. 261 of 2020 has received the Reports of the Joint Committee as well as the report of the PWD and the CETP and had directed the individual Departments to file their responses.

2. COMPLIANCE OF THE DIRECTION

It is respectfully submitted that in due compliance of the orders of the Hon'ble National Green Tribunal, samples were collected by the officials of Tamil Nadu Pollution Control Board on a regular basis for Analysis from the inlet and outlet of the common effluent treatment plant (CETP) for Tanneries at Pammal operated and maintained by M/s. Pallavaram Tanners Industrial Effluent treatment Company Limited for handling the trade effluent generated from 119 members Tannery units functioning in and around Nagalkeni and Pammal area of Pammal Village Pallavaram Taluk, Chengalpattu District and at the NattuKalvai (Canal) mouth which opens to the Adyar River.

3. OBSERVATIONS BY THE MUNICIPALITY.

During the time of inspection, the committee observed the following.

- I. Out of 144 members Tannery units at Nagalkeni and Pammal area, only 119 member units were found operating carrying out the process of semi finished to finished leather.
- II. Treated effluent from the CETP is conveyed through the closed pipe line runs to a length of 2.5Km in the NattuKalvai (Canal), then flows along with sewage / sullage in the earthen drain of the NattuKalvai for another 1.5Km and joins Adyar River. As ascertained from the CETP that earlier pipe line has been laid upto Adyar River. The said portion of 1.5KM pipe line got damaged due to heavy rain.
- III. As ascertained from the CETP in order to prevent the discharge of treated effluent into the Adyar River it was proposed to implement the new proposal of mixing / dilution scheme i.e. transportation of the treated trade effluent to the CMWSSB (Chennai Metropolitan Water Supply and Sewerage Board) STP Complex at Perungudi and mixing the same with the Chlorides and Sulphates to the inland surface water standards and to discharge into Buckingham Canal, and dispose finally into the sea.
- IV. As ascertained that CMWSSB was entrusted with the work of implementation of scheme for dilution / mixing of the treated tannery effluent conveyed from Common Effluent Treatment Plant (CETP) at Pallavaram with the Treated Domestic Sewage at Perunkudi STP for TDS control and viable Environmental Management as a deposit work for the total cost estimate of Rs. 18.71 Crores.

4. RECOMMENDATIONS :

Based on the above observation, the Commissioner Pammal Municipality submits the following recommendation before the Hon'ble National Green Tribunal (Southern Zone)

- i. CETP shall complete and commission the mixing / dilution project activity (i.e. laying of pipe line from the Common Effluent Treatment Plant to Perungudi STP, Construction of Effluent tank, Collection tank & mixing tank along with online monitoring system) within 31.12.2021.
- ii. CETP shall complete and commission the Up-gradation of the additional Aeration tank of capacity 6 MLD with jet aspirator system within three months.
- iii. CETP shall relay the pipe line carrying the treated effluent along the banks of the NattuKalvai at a elevated level upto Adyar River for disposal till the implementation of the mixing / dilution project.
- iv. CETP to get necessary CMDA / Municipality approval for establishing the mixing / dilution project.
- v. CETP to get necessary approval for establishment and operation of the project from TNPCB.
- vi. The CETP shall stop the discharge of the RO Reject along with the treated Effluent as the same will result in the pollution of the Water bodies as the Pollutants that have been removed from the effluents are effectively being again mixed with the treated water, rendering the treatment process redundant.

Plugging of Discharge of Sewage/sullage into the Naattukalvai:

As there are no habitations in the Limits of the Pammal Municipality in the vicinity of the Naattukalvai, there is no discharge of any sewage or sullage that reaches the Naattukalvai or the Adyar River. Only the Treated Effluent of the CETP is being discharged as stated above.

**STATUS AND ACTION TAKEN REPORT OF COMMISSIONER
TAMBARAM CITY MUNICIPAL CORPORATION ON THE NEWS ITEM
PUBLISHED ON DINAMALAR DAILY DATED – 06.12.2021 UNDER
CAPTION "தத்தளிக்கும் தென் சென்னைபுறநகர் பகுதிகள்".**

I humbly submit that as honourable National Green Tribunal (SZ) Stated on the day of hearing on 17.12.2021 to submit a detailed report on an additional Issue stated by honourable **National Green**

Tribunal from a news published on 06.12.2021 in daily paper Dinamalar has stating that area like Chrompet, Keelkattalai, Asthinapuram, Thiruneermalai, Pammal and Tambaram Sanatorium are all inundated due to flood waters and mixed with sewage causing serious health hazards.

I humbly submit that works and projects are going on in the areas of Tambaram City Municipal Corporation by TCMC & PWD (Water Resource Department) to over come flood during heavy rain.

Under Ground Sewage Schemes are completed and in usage at Pallavaram and in Tambaram Area and in respect of certain unserved areas and tail end streets, the works are at advanced stage and they will be completed by May -2022.

Pammal and Anakaputhur under ground drainage Scheme Just Started in Dec – 2021 with an estimated amount of 211.15 Crore and the work progress was on going at these 4 Zones. With 3 Pumping station, 1 Lifting station followed by pipe lines for 100 Kms and pumping line for 6 kms.

As of now Zone 2 area work has been started and all the UGD & Sewer Pipe line work will be completed by the year 2023. Action will be taken for preparing DPR for UGSS in all areas of Chitlapakkam, Thiruneermalai, Peerkankaranai, Perungalathur and Madampakkam. The said areas are all newly added to the Tambaram Corporation and they were all formerly Town Panchayats having lower density of population. The systems in the said areas are all being now developed on par with the Urban centers stage by stage.

VERIFICATION

I, Dr. M. Elangovan Commissioner Tambaram City Municipal Corporation do hereby verify that the contents of above Paragraphs are true to the best of my knowledge and are believed to be true on legal advice and that I have not suppressed any material fact.

Verified at Chennai on this the 27th day of January, 2022.

9TH RESPONDENT


COMMISSIONER
Tambaram City
Municipal Corporation

**NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

OA. No.261 of 2020

**STATUS REPORT 9TH
RESPONDENT**

**M/S. P. SRINIVAS (828/1994)
N. K. PONRAJ (2263/2009)
R. PURUSHOTHAMAN (253/2011)**

COUNSEL FOR 9TH RESPONDENTS